

H/S. B.K. Pal
P.C. Patna

CAT/1/11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

440

O.A./T.A./R.A.No.....1996,

Ramchandra K. Chandra, D.G.Applicant(s)

Versus
Union of India & ors.Respondent(s)

Sr. No.	Date	Order with Signature
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25.6
96

REGISTER

CR
Registrar

1. P.C. for 1850/-
has been filed.

DR
25/6/96

DR Regn Pl.

DR 25/6/96 - *DR*
25/6/96 - *DR*
25/6/96 - *DR*

DR Registration

For Admin. &

1. O. Please

DR 25/6/96 - *DR*
Bench.

1 26.6.96

Heard Shri B.K. Mall, learned counsel for the petitioner. His grievance in this petition is against the order No. P3/4/Qrs/96/ Allotment/ dated 20.6.1996, passed by the Senior Divisional Officer & Chairman, Branch Quarter Committee, S.E. Railway, Khurda Road. The impugned order is Annexure-5 to this petition. The applicant finds that his name does not find place in this order for allotment of quarters even though the name of the persons junior to him find place in that order. In this behalf he has filed a representation dated 31.5.1996 vide Annexure-3 to this application to the Divisional Railway Manager, S.E. Railway, Khurda Road (Res.2) which is pending with him. It would be appropriate if this application is disposed of with a suitable direction to the Respondent No.2, to dispose of the said representation within a time-frame. Respondent No.2, the Divisional Railway Manager, S.E. Railway, Khurda Road, is directed to dispose of the representation dated 31.5.1996 after considering the same and after affording an opportunity to the

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(A)

O.A. 440/96

Serial No. of Order	Date of Order	Order with Signature
..1 26.6.96		<p>applicant of being heard within a period of four weeks from the date of receipt of a copy of this order. He shall pass a reasoned and speaking ^{order} while disposing of the said representation.</p> <p>With this direction the Original Application 440/96 is disposed of at the admission stage itself.</p> <p style="text-align: right;"><i>Arvind</i> VICE CHAIRMAN Haraswati MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">27/6/96 S-0</p> <p style="text-align: right;">Received copy Bhupinder 27.6.96 Advocate</p> <p style="text-align: right;">A copy of the order at 26.6.96 with copy of the order application may be sent to all respondents by registered post</p> <p style="text-align: right;">27/6/96 S-0 4/07/96</p>